



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 2. CUTTACK, FRIDAY, JANUARY 13, 1939.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART VII.

Advertisements and Notices, etc.

THE ORISSA GAZETTE.

NOTICE.

From the 1st April 1936, the subscription to the *Government Gazette* will be at the following rates payable in advance:—

No. of Parts.	Annual Subscription without postage.		Annual Subscription with postage.	
	Rs. a. p.		Rs. a. p.	
Part I ...	6	0 0	7	0 0
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Part VII ...	11	0 0	11	8 0
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Part IX ...	4	0 0	4	8 0
Part X ...	4	0 0	4	8 0
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Supplement...	8	0 0	10	0 0
Entire Gazette	30	0 0	35	0 0
Single copy ...	1	0 0	1	2 0
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Parts I, III, IV and VII.	22	0 0	25	0 0

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RATES OF ADVERTISEMENTS IN PART VII.

	Rs. a. p.
Full page per issue	20 0 0
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Applications for the Gazette should be addressed to "The Publisher of *The Orissa Gazette, Cuttack*",

and must be accompanied by a remittance—unless the applicant desires that the Gazette should be sent by value-payable post in which case in addition to the ordinary postage the usual charge for postal commission will be made.

Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home, Revenue and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

Subscribers will please note that their Gazette will be stopped at the expiry of the period subscribed for unless the order distinctly states that it is to be continued until further instructions.

All notifications and other matters intended for publication in *The Orissa Gazette* should reach the Publisher's Office on the preceding Wednesday to ensure appearance in that week's Gazette.

V. M. MONEY,
Publisher, *The Orissa Gazette*

NOTICE.

The Proceedings of the Orissa Advisory Council, printed in separate pamphlet form, are available for sale at the office of the Press Officer, Secretariat, Cuttack.

Rs. a. p.
Price of single copy 0 4 0

NOTICE.

The Proceedings of the Orissa Legislative Assembly, printed in separate pamphlet form, are available for sale at the office of the Press Officer, Secretaria, Cuttack.

	Rs.	as.	p.
Annual subscription ..	14	0	0
Price of single copy ..	0	5	0

NOTICE.

Wanted a driver for an Aveling Borford Diesel Road Roller. Pay Rs. 40. Apply with copies of testimonials to Executive Engineer, Sambalpur, within 18th January 1939.

W. R. FLEURY,

Executive Engineer, Sambalpur
Division.

SAMBALPUR: 5th January 1939.

NOTICE.

Six stipends of the value of Rs. 15 each a month for six months will be awarded for training in the Cottage Match Factory of the Khadi Pratisthan, Sodepur, Bengal. The object is to train men to take up this cottage industry as a living.

Only Oriyas or persons domiciled in Orissa need apply. The minimum educational qualification is M. V. Candidates must possess good physique, and be not less than 16 years in age.

Applications stating age with copies of testimonials should reach the undersigned by the 17th January 1939.

The selected candidates will have to join the training class by the 30th January 1939. No railway fare will be paid. Lodging will be provided by the Pratisthan.

S. N. MOZUMDAR,

Director of Development, Orissa.

CUTTACK: 7th January 1939.

PUBLIC WORKS DEPARTMENT.

OFFICE OF THE EXECUTIVE ENGINEER, SAMBALPUR DIVISION.

Notice for calling tenders.

1. Sealed tenders on plain paper, to be eventually drawn in P. W. D. form no. K.-2 will be received up to 2 P. M. on 14th day of January 1939 by the undersigned for the work of improvement to Rairakhol portion of Sambalpur-Cuttack Road (Rampur town diversion portion only), and will be opened in the presence of the tenderers or their authorised agents.

2. Tenderers should state the period within which they can complete the work; commencing from the date of the receipt of written orders to commence the work.

(a) For all items except consolidation and turfing.

(b) For consolidation and turfing.

3. (a) The estimate, plan and specification for the work can be seen at the office of the Executive Engineer, Sambalpur Division, during working hours and days.

(b) All other information can be obtained on application to the undersigned.

4. Authority is reserved to reject any or all of the tenders received, and no reason for the rejection of all or any of the tenders will be given.

5. The amount of estimate is Rs. 9,890.

6. Each tender (except in the case of lump sum contracts) must take the form of a definite quotation of rate for each item of work to be included in the contract. If contractors use indefinite terms such as "at estimated rates, etc.," their tenders will not be considered.

7. The following materials will be supplied by the department at the rate noted against each item. (State place of delivery.)

Nil.

W. R. FLEURY,

Executive Engineer, Sambalpur Division.

SAMBALPUR: 4th January 1939.

TENDER NOTICE.

1. Tenders will be received by the Executive Engineer, Koraput Division, at his office at Koraput, up to 3 P.M. on 26th January 1939 for the work of three blocks of five junior clerks' quarters each at Koraput.

The tender should be in the prescribed form obtainable from the Executive Engineer's office.

The tenders will be opened by the Executive Engineer, Koraput Division, Koraput, at 4 P.M. on 26th January 1939.

2. Tenders must be submitted in sealed covers and should be addressed to the Executive Engineer, Koraput Division, the name of the tenderer and the name of the work being noted on the cover.

If the tender is made by an individual, it shall be signed with his full name and his address shall be given. If it is made by a firm, it shall be signed with the co-partnership name by a member of the firm, who shall also sign his own name, and the name and address of each member of the firm shall be given. If the tender is made by a corporation, it shall be signed by a duly authorised officer who shall produce with his tender satisfactory evidence of his authorization. Such tendering corporation may be required, before the contract is executed, to furnish evidence of its corporate existence.

3. Each tenderer must pay, as earnest money, the sum of rupees 350 into any branch of the Imperial Bank of India or of the Reserve Bank of India or into the Government treasury or sub-treasury within the jurisdiction of the Executive Engineer concerned to the credit of Revenue Deposits on behalf of the Executive Engineer of the Koraput Division and enclose with his tender the chalan endorsed accordingly. This earnest money will be refunded to the unsuccessful tenderer on application, after intimation is sent of rejection of the tender or at the expiration of two months from date of tender, whichever is earlier. This refund will be authorised by the Executive Engineer by suitable endorsement on the chalan. The earnest money will not be received in cash or currency notes.

The earnest money will be retained in the case of the successful tenderer and will not carry any interest. It will be dealt with as provided in the tender.

4. When a tender is to be accepted, the tenderer whose tender is under consideration shall attend the Division office on the date fixed by written intimation to him. He shall forthwith upon intimation being given to him by the Executive Engineer of acceptance of his tender make a security deposit of Rs. 550 in one of the forms prescribed in the Madras Public Works Account Code and sign an agreement in the proper departmental form for the due fulfilment of the contract. This security deposit together with the earnest money and the amount withheld according to clause 68 of the standard preliminary specification of the Madras Detailed Standard Specifications will be retained as security for the due fulfilment of this contract. Failure to attend the Division office on the date fixed in the written intimation from this office or to enter into the required agreement or to make the security deposit as defined in this paragraph shall entail forfeiture of the earnest money.

5. The tenderer shall examine closely the Madras Detailed Standard Specifications, and also the Standard Preliminary Specification contained therein and sign the Divisional office copy of the Madras Detailed Standard Specifications and its addenda volume in token of such study before submitting his tender unit rates which shall be for finished work in situ. He shall also carefully study the drawings and additional specifications and all the documents which form part of the agreement to be entered into by the accepted tenderer. The Madras Detailed Standard Specifications and other documents connected with the contract such as specifications, plans, descriptive specification sheet regarding materials, etc., can be seen at any time between 11 A.M. and 5 P.M. on office days, in the office of the Executive Engineer, Koraput Division.

6. The tenderer's attention is directed to the requirements for materials under the clause "Materials and workmanship" in the "Preliminary Specification". Materials conforming to the British Standard Specifications shall be used on the work, and the tenderer shall quote his rates accordingly.

7. Every tenderer is expected, before quoting his rates, to inspect the site of the proposed work. He should also inspect the quarries, and satisfy himself about the quality

and availability of materials. The names of quarries, kilns, e c., wherefrom certain materials are to be obtained will be given in the Descriptive Specification Sheet. The best class of materials to be obtained from the quarries or other source defined shall be used on the work. In every case the materials must comply with the relevant standard specification. Samples of materials as called for in the standard specifications, or in this tender notice, or as required by the Executive Engineer in any case, shall be submitted for the Executive Engineer's approval before the supply to site of work is begun. If the contractor, after examination of the source of materials defined in the Descriptive Specification Sheet, is of opinion that materials complying with the standard or other specifications of the contract cannot be obtained in quality or sufficient quantity from the source defined in the Descriptive Specification Sheet, he shall so state clearly in his tender and state wherefrom he intends to obtain materials, subject to the approval of the Executive Engineer.

The Government will not, however, after acceptance of a contract rate pay any extra charges for lead or for any other reason, in case the contractor is found later on to have misjudged the materials available. Attention of the contractor is directed to the standard "Preliminary Specification" regarding payment of seigniorage, tolls, etc.

8. The tenderer's particular attention is drawn to the sections and clauses in the standard "Preliminary Specification" dealing with --

- (1) Test, inspection and rejection of defective materials and work
- (2) Carriage.
- (3) Construction plant.
- (4) Water and lighting.
- (5) Cleaning up during progress and for delivery.
- (6) Accidents
- (7) Delays.
- (8) Particulars of payment.

The contractor should closely peruse all the specification clauses which govern the rates which he is tendering.

9. A schedule of quantities accompanies this tender notice. It shall be definitely understood that the Government does not accept any responsibility for the correctness or completeness of this schedule, and that this schedule is liable to alterations by omissions, deductions, or additions at the discretion of the Executive Engineer, Koraput Division, or as set forth in the conditions of contract. The tenderer will, however, base his lump-sum tender on this schedule of quantities. He should quote specific rates for each item in the schedule, and the rates should be in rupees, annas, and in sums of three pie. The rates should be written both in words and figures and the units in words. The tenderer should also show the totals of each item and the grand total of the whole contract, and quote in the tender a lump-sum for which he will undertake to do the whole work subject to the conditions of contract such lump-sum agreeing with the total amount of schedule A. This schedule accompanying the lump-sum tender shall be written legibly and free from erasures, over-writings or conversions of figures. Corrections, where unavoidable, should be made by crossing out, initialling, dating and rewriting.

10. Tenders offering a percentage deduction from or increase on the estimate amount and those not submitted in proper form or in due time will be rejected. Rates or lump-sum amounts for items not called for shall not be included in the tender. No alteration which is made by the tenderer in the contract form, the conditions of contract, the drawings, specifications or quantities accompanying same will be recognised; and, if any such alterations are made, the tender will be invalid.

11. The tenderer should work out his own rates, without reference being made to the Public Works Department current schedule of rates or to the Public Works Department estimate rates which are not open for inspection by tenderers.

12. Each tenderer should specify the time required for completing all the items of the work for which he tenders. A programme of work, which the tenderer

proposes to adopt, shall also be submitted in the form below. Date of commencement of this programme will be the date on which the site (or premises) is handed over to the contractor.

Period after date of commencement.	Percentage of work completed (based on contract lump-sum system).
Three months ...	
Six months ...	
Nine months ...	
Twelve months ...	
Fifteen months ...	
Eighteen months, etc., etc.	

13. No part of the contract shall be sublet without the written permission of the Executive Engineer nor shall transfer be made by power-of-attorney authorising others to receive payment on the contractor's behalf.

14. If further necessary information is required, the Executive Engineer of the Division, will furnish such, but it must be clearly understood that tenders must be received in order, and according to instructions.

15. The Executive Engineer or other sanctioning authority reserves the right to reject any tender or all the tenders without assigning any reason therefor.

16. Consideration will be given to the qualifications of the supervising staff employed by the contractor in the execution of the work in awarding the contract. The tenderers should therefore state in clear terms whether they employ such technical staff and if so, should give the qualifications of such staff and the extent to which they will be employed on the work.

KORAPUT DIVISION.

Schedule to accompany the Tender Notice for Constructing the Junior Clerks' Quarters at Koraput.

Item no.	Quantity.	Description.	M. D. S. S. no. or other specification no.	Rate (to be quoted in figures and words).	Unit.	Amount.
1	2	3	4	5	6	7
1	21,900 c.ft.	Earthwork excavating foundations irrespective of the nature of the soil and sub-soil (except rock to be blasted) inclusive of an initial lead of 20 yards and a lift of 2 yards, including baling water, shoring with planks if necessary, so as to permit the laying of concrete.	23 Special Specification Clause 1.	...	One thousand cubic feet.	
2	...	Blasting and removing hard rock measured in solid including breaking good quantity stones to head load sizes and stacking or throwing away as spoil as directed with a lead up to 200 ft.	19 Special Specification Clause 1.	...	One hundred cubic feet.	
3	6,800 c.ft.	Concrete broken stone $1\frac{1}{2}$ " gauge in lime mortar 1:2 for foundations to be laid in layers of not more than 6", including thorough ramming complete proportion of lime, sand and aggregate being 1:2:5.	27 Special Specification Clause 2.	...	Ditto.	
4	12,890 c.ft.	Filling in foundations and basement with excavated earth in layers not more than 9" thick including watering, consolidation and ramming complete.	24 and 25	...	One thousand cubic feet.	
5	510 c.ft.	Levelling course of $1\frac{1}{2}$ " thick concrete broken first quality stone $\frac{3}{4}$ " gauge in cement mortar 1:2:4 over the basement including the necessary formwork and finishing exposed faces smooth, etc., complete.	28 and 30 Special Specification Clause 5.	...	One hundred cubic feet.	
6	14,700 c.ft.	Random rubble in lime mortar 1:2 composition 1st class with clean 1st grade stones of approved quality for foundations and basement.	36 and 36-L.	...	Ditto.	
7	15,210 c.ft.	Brick work in lime mortar 1:2 in superstructure with ground moulded country bricks of size $8\frac{1}{4}" \times 4\frac{1}{4}" \times 2\frac{1}{4}"$.	31 and 31-A. Special Specification Clause 6.	...	Ditto.	
8	...	Brick arch work in lime mortar 1:2 with ground moulded country bricks of size $8\frac{3}{4}" \times 4\frac{1}{4}" \times 2\frac{1}{4}"$, including centering, etc., complete.	31, 31-A and 31-E.	...	Ditto.	
9	273 c.ft.	Providing R. C. C. lintels over doors, windows and other openings as directed with 0.675 per cent main tensile M. S. rod reinforcement with necessary cross rods and stirrups following generally the details given in plate L-42 and tables XXI and XXII of M. D. S. S. including all forms, scaffolding, even and smooth centering so as to leave a smooth surface at bottom, watering and whitewashing the under side two coats over a priming coat of cement wash.	30 and 120 Special Specification Clause 13.	...	One cubic foot.	
10	831 c.ft.	Salwood wrought and put up	80	...	Ditto.	
11	1,689 s.ft.	Providing and fixing teakwood ledged, braced and planked doors of sizes 3'-6" x 7'-0" and 2'-6" x 6'-0" inclusive of holdfasts, wind appliances and furniture complete, complying with standard specifications and drawings of M. D. S. S.	80, 82 and 82-E.	...	One square foot.	
12	870 s.ft.	Providing and fixing teakwood ledged, braced and battened windows of size 2'-6" x 4'-0" and 1'-10" x 4'-0" inclusive of all fittings and furniture in accordance with standard specification and drawings of M. D. S. S. providing and fixing $\frac{3}{8}$ " round bars as detailed in plate N-10 of M. D. S. S.	80, 82 and 82-L.	...	Ditto.	
13	860 s.ft.	Providing and fixing teakwood wall cup boards of size 2'-6" x 5'-0" x 9" deep as per approved drawings inclusive of all frames, shutters battened and shelves ($1\frac{1}{2}$ " thick T. W. planks) with necessary holdfasts, furniture fittings, locks, etc., complete, following the standard drawings and specifications of M. D. S. S.	80	...	Ditto.	
14	12,810 s.ft.	Roofing with galvanized corrugated iron sheets 22 B. W. G. with pan tiles over, with necessary chunam borders inclusive of ridging with 20 B. W. G. ridge sheets, etc., complete.	46, 46-A, 50 and 51 Special Specification Clause 24.	...	One hundred square feet.	

Item no.	Quantity.	Description.	M. D. S. S. no. or other specification no.	Rate (to be quoted in figures and words).	Unit.	Amount.
1	2	3	4	5	6	7
14 (a)	...	ALTERNATELY. Roofing with G. C. I. sheets, 22 B. W. G. and pan tiles over excluding cost and conveyance of all iron materials (sheets, ridging and bolts and nuts, etc.) but including labour for fixing the same and also including chunam borders and all other materials complete.	46, 46-A, 50 and 51 Special Specification Clause 24.	...	One hundred square feet.	
15	6,390 s.ft.	Flooring with 1½" thick concrete 1st grade broken stone of approved quality ¾" gauge in cement mortar 1:2:4 rubbed smooth with cement plastering on top to ¼" thickness over a bed of 3" thick concrete broken 1st grade stone of approved quality 1½" gauge in lime mortar 1:2:5 including watering, thorough ramming and provision of contraction joints and threading if required complete in ground floor.	27, 28 and 41-G generally.	...	Ditto.	
16	12 c.ft.	Providing 1:2:4 cement concrete precast pillar bases (7' x 0'—7' x 0'—5" under pillars including fixing in position in cement mortar 1:3 (metal for concrete to be of ¾" gauge).	28	...	C.ft.	
17	34,860 s.ft.	Plastering with cement mortar 1:5 (½" thick) (first class work).	61 Special Specification Clause 16.	...	One hundred square feet.	
18	2,190 s.ft.	Flush pointing with cement mortar 1:3 to rubble work.	68	...	Ditto.	
19	34,860 s.ft.	Whitewashing with shell lime 2 coats	69	...	Ditto.	
20	8,100 s.ft.	Painting wood work with two coats of Pabco wood preservative or decorative paint of approved colour over and including a priming coat of Pabco paint thinned as specified by the maker.	72 Special Specification Clause 17.	...	Ditto.	
21	13,560 s.ft.	Painting roof timbers with solignum paint 2 coats.	74	...	Ditto.	
22	...	Providing and fixing R. C. C. covering slab for kitchen chimneys (cement concrete to be in the proportion of 1:2:4).	28 and 93	...	One cubic foot.	
23	...	Earthwork excavating first yard in depth (in roadway, drain or elsewhere) and depositing as directed on bank or levelling site with a lead of not more than 20 yards in hard stiff clay, hard red earths, murams, ordinary gravel, stoney earth, and earth mixed with boulders not exceeding ½ c.ft. in volume, including breaking clods and sectioning (removal of boulders of greater volume than ½ c.ft. will be paid for separately).	23 and 93	...	One thousand cubic feet.	
24	...	Earthwork extra for every additional 10 yards lead or part thereof over the initial lead.	23 and 93	...	Ditto.	
25	...	Earthwork extra for every additional one yard lift or part thereof over the initial lift.	23 and 96	...	Ditto.	
26	...	Removing boulders with crow bars, breaking to required head load sizes and stacking at places pointed out with a lead of not over 200 ft. (payment to be made on stack measurements).	One hundred cubic feet.	
27	...	Fixing only critical doors which will be supplied at the Public Works Department Workshops, Koraput, including building in clamps with brick in cement, 1 brick thick.	Each.	
28	...	Do. windows do.	Ditto.	
29	...	Fixing in position T. W. ledged, braced and planked doors 3'—6" x 7'—0" supplied by department at site of work including building round clamps, 1 brick thick with cement mortar 1:3 and provision of holdfasts as per M. D. S. S.	Ditto.	
30	...	Do. door 2'—6" x 6'—0" do.	Ditto.	
31	...	Do. window 3' x 4' inclusive of building in round clamps 1 brick thick in cement mortar 1:3 and provision of holdfasts and iron bars ½" with central flat as per plate W. 10 of M. D. S. S.	Ditto.	

Item no.	Quantity.	Description.	M. D. S. S. no. or other specification no.	Rate (to be quoted in figures and words).	Unit.	Amount.
1	2	3	4	5	6	7
		Constructing two open wells 6'-0" in diameter.				
		Quantities given below are for two wells.				
1	9,000 c.ft.	Earthwork excavating in hard clay, or hard red earth or gravelly soil and spreading the spoil after back filling with a lead of not over 100 feet.	20-A and 26-B	...	One thousand cubic feet.	
2	7,600 c.ft.	Do. do. 6-12'	20-A and 26-B	...	Ditto.	
3	6,200 c.ft.	Do. do. 12-18'	20-A and 26-B	...	Ditto.	
4	4,800 c.ft.	Do. do. 18-24'	20-A and 26-B	...	Ditto.	
5	3,800 c.ft.	Do. do. 24-30'	20-A and 26-B	...	Ditto.	
6	2,800 c.ft.	Do. do. 30-36'	20-A and 26-B	...	Ditto.	
7	2,000 c.ft.	Do. do. 36-42'	20-A and 26-B	...	Ditto.	
8	800 c.ft.	Do. do. 42-45'	20-A and 26-B	...	Ditto.	
9	34,000 c.ft.	Filling in excavated earth	...	20	...	Ditto.
10	2,120 c.ft.	Roughstone dry packing in well steining	...	37	...	One hundred cubic feet.
11	1,540 c.ft.	Brick work in lime mortar 1:2 in steining with ground moulded bricks of size 8 $\frac{3}{4}$ " x 4 $\frac{1}{4}$ " x 2 $\frac{1}{2}$ ".	31 and 31-A	...	Ditto.	
12	2,000 s.ft.	Plastering with cement mortar $\frac{1}{2}$ " thick, 1:3 inside of well for brick steining and outside parapet walls.	61	...	One hundred square feet.	
13	220 c.ft.	Filling in with broken stone 1 $\frac{1}{2}$ " to 2" gauge (payment to be made on stack measurements before the metal is lowered down).	5, 24 and 25	...	One hundred cubic feet.	
14	400 c.ft.	Brick work in lime mortar 1:2 for platform and wall with ground moulded bricks of size 8 $\frac{3}{4}$ " x 4 $\frac{1}{4}$ " x 2 $\frac{1}{2}$ ".	31 and 31-A	...	Ditto.	
15	20 c.ft.	Brick work in cement mortar 1:3 for pillars with ground moulded country bricks of size 8 $\frac{3}{4}$ " x 4 $\frac{1}{4}$ " x 2 $\frac{1}{2}$ ".	31 and 31-D	...	Ditto.	
16	160 c.ft.	Concrete broken stone 1 $\frac{1}{2}$ " gauge in lime mortar 1:2 for platform including thorough ramming complete.	27 Special Specification Clause 2.	...	Ditto.	
17	Two ...	Providing R. S. joists 6" x 8" x 12 lbs. of Tata or British make 8' long and fixing the same in position over cement concrete templates with C. I. pulley 6" diameter in centre inclusive of brackets, bolts, etc., complete.	97 and 97-A	...	Each.	
18	Four ...	Providing 1:2:4 cement concrete precast templates of sizes 1'-1 $\frac{1}{2}$ " x 1'-3" x 0'-6" over the pillar and including fixing in position in cement mortar 1:3 (metal for concrete to be of $\frac{3}{4}$ " gauge).	28 and 30	...	Ditto.	
19	76 c.ft.	Providing 1:2:4 R. C. concrete curb for the well as directed with necessary M. S. rod reinforcement, cross rods and stirrups, etc., complete (curb to be prepared in situ).	28 and 30	...	One cubic foot.	
19(a)	...	Alternately. Salwood wrought and put up in well curb	...	80	...	Ditto.

NOTE.—1. For items for which no quantities have been noted and for alternative items rates and units alone should be quoted leaving the "Amount Column" blank. The total lump-sum tendered amount will be exclusive of such items.
2. The work shall be executed on lump sum contract system—Agreement form P. W. D. V. 58, but payment for all items of work will be made on actual measurements at unit rates.
3. All items of work shall be carried out in accordance with the M. D. S. S. read with additional specifications and other contract documents which are all available for reference in the office of the Executive Engineer, Koraput Division.

KORAPUT: 16th September 1938.

C. M. BENNETT,
Executive Engineer, Koraput Division.

[3-2-20-1-1939.]

WANTED

A typist for the General Hospital, Cuttack, on a salary of Rs. 30—1—45 per month. Applications will be received by the undersigned by the 15th January 1939. None need apply who is not a matriculate and not an inhabitant of Cuttack district. Applicants should be below 25 years of age.

P. L. O'NEILL, MAJOR, I.M.S.,

Superintendent, General Hospital, Cuttack.

CUTTACK: 5th January 1939.

WANTED

Unpaid probationers for each of the district police offices in Orissa.

Qualifications required.—

1. Passed Matric.
2. Age below 22 years.
3. A native of the district in which the appointment is sought. In respect of the B.-N. Ry. appointment applicants should be Oriyas or permanent residents of Orissa.
4. Efficient in typewriting.
5. Preference will be given to persons also knowing shorthand and office work.

Applications should be submitted in the candidates' own handwriting to the Superintendents of Police concerned on or before the 20th January 1939.

F. F. P. GILL,

Assistant to the Inspector-General of Police.

CUTTACK: 5th January 1939.

WANTED

Trained graduates in the Lower Division of the Subordinate Educational Service for posts of assistant masters in the Government high schools in North Orissa. The appointments will be temporary for one year in the first instance. Applications stating qualifications, principal subjects, age, home district, etc., should reach the undersigned before the 25th January 1939.

None need apply who is not an Oriya or a person domiciled in the province of Orissa. Applicants will please note that they may be required to deliver a lesson through the medium of Oriya before they are selected for appointment as assistant masters.

S. RAY,

Inspector of Schools, North Orissa.

CUTTACK: 24th December 1938.

[2—2—13-1-1939.]

IN THE COURT OF THE DISTRICT
MUNSIF OF BERHAMPORE.

I. P. NO. 2 OF 1937. I. A. NO. 8 OF 1938.

Atmakoori Narasimham Moorty of
Berhampore—*Petitioner,*

versus

Epari Bhima Raju and others—*Creditors.*

On the application of Atmakoori Narasimham Moorty of Berhampore, adjudged insolvent on the 18th day of October 1937, and upon taking into consideration the report of the Official Receiver as to the Insolvent's conduct and affairs and upon hearing Mr. K. V. Marahari Rao, pleader for the petitioner and of Mr. G. Raghavo Rao, pleader for the 1st creditor and of Mr. S. Jaganadham, pleader for creditors 2 to 5 and of Mr. M. Sectaramaiah, pleader for the 8th creditor and the other creditors being absent, it is ordered that an extension of time for a period of three months is granted to the Insolvent petitioner for filing a discharge application under section 41 of the Provincial Insolvency Act, from this 7th day of January 1939.

G. R. RAO,

District Munsif.

BERHAMPORE: 7th January 1939.

IN THE COURT OF THE DISTRICT
MUNSIF OF BERHAMPORE.

I. P. NO. 7 OF 1935. I. A. NO. 1 OF 1938.

Yekadusi Naiko of Nuvagam village in
Ralavha in Berhampore taluq—
Petitioner,

versus

Ramo Chandro Mahapatro and others—
Creditors.

On the application of Yekadusi Naiko of Nuvagam, adjudged insolvent on the 20th day of September 1935, and upon taking into consideration the report of the Official Receiver as to the Insolvent's conduct and affairs and upon hearing Mr. U. C. Patnaik, pleader for the petitioner and none of the creditors being present, it is ordered that the Insolvent be discharged forthwith.

G. R. RAO,

District Munsif.

BERHAMPORE: 7th January 1939.

NOTIFICATION.

No. 2162-Misc.—A sum of Rs. 100 being security deposit remitted by G. Moddu Naidu in 9/35 for the work maintaining Vizagapatam-Ananthagiri road is outstanding in the accounts of this Division. If the amount is not claimed by the party

or his legal heirs with necessary succession certificate by 1st March 1939 the amount will be forfeited to Government.

C. M. BENNETT.

Executive Engineer, Koraput Division.

KORAPUT: 18th December 1938.

[3—3—13-1-1939]